

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 636 of 2019**

**IN THE MATTER OF:**

**Ashish Das**

**...Appellant**

**Vs.**

**Daimler Financial Services Pvt. Ltd. & Anr.**

**...Respondents**

**Present: For Appellant: - Ms. Purti Marwaha and Ms. Henna George, Advocates.**

**For Respondents: - None.**

**O R D E R**

**30.08.2019—** By way of last chance, the Appellant is allowed three weeks' time to settle the matter, failing which the appeal will be heard on merit.

Post the case 'for orders' on 23<sup>rd</sup> September, 2019.

In absence of any interim order of stay, the 'Interim Resolution Professional' will function as usual in terms of the order dated 2<sup>nd</sup> July, 2019.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g